

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 787 OF 2018 IN
A NO. 164 OF 2018

Dated: 03rd July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Century Rayon Limited

.... Appellant(s)

Versus

Maharashtra State Electricity Distribution Co. Ltd & Anr

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vijay Aggarwal

Counsel for the Respondent(s) : -

ORDER

IA NO. 787 OF 2018
(Application for Urgent Listing)

Heard learned counsel appearing for the Appellant. Learned counsel appearing for the Appellant submitted that in the light of the statement made and the reason stated in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

Appeal No. 164 OF 2018

Issue Notice to the respondents returnable on 11.07.2018. Dasti, in addition is permitted.

List the matter for admission on **11.07.2018.**

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member